

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 596/KB/2017  
CA(IB) No.110/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	City Bank N.A-Vs-Cosmic Ferro Alloys Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Isha Sinha

Siddhartha Datta

] IRP

Isha Sinha

08-02-2018.

1. Mr D.N. Sharma
2. Mr Nilay Sengupta

Adv for Supporting  
Credit

(New Harigana  
Transport Co.)

DZ  
8/2

AMITESH P. RAY

ADV.

(DVC)

Am  
8/02

P.T.O.

## ORDER

Ld. Counsel on behalf of Interim Resolution Professional as well as Ld. Counsel on behalf of DVC and one of the supporting creditor is present.

CA (IB) No. 110/KB/2018 has been filed seeking restoration of electricity supply at the Barjora Plant.

Ld. Counsel appearing on behalf of DVC made a request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 12/02/2018 with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed by 13/02/2018 with a copy in advance to the opposite party.

It is to be clarified that order of moratorium has been passed w.e.f. 16/01/2018 and during the moratorium period certain restriction has been imposed. Respondent (DVC) are to comply with the order passed by us on 16/01/2018. Copy of the order dated 16/01/2018 may be hand over to the respondent (DVC).

List the C.A. on 14/02/2018.



(Jinan K.R.)  
Member (J)



(V.P.Singh)  
Member (J)